

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2431

ANSWERED ON:25.07.2014

CORPORATE SOCIAL RESPONSIBILITY

Hansdak Shri Vijay Kumar;Patil Shri A.T. (Nana);Singh Shri Sunil Kumar

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the public sector undertakings and agencies under the purview of his Ministry and located in the State of Jharkhand have been allocating and utilizing funds for taking up projects under the Corporate Social Responsibility (CSR);
- (b) if so, the details of the total funds allocated and projects undertaken by these companies under this head during each of the last three years and the current year along with their present status thereof, company-wise;
- (c) whether the said companies are running any economic empowerment scheme from the CSR funds;
- (d) if so, the details thereof;
- (e) whether complaints or arbitrary utilisation of funds and gross irregularities in the awarding of contracts and execution of these projects have been received by the Government; and
- (f) if so, the details thereof along with the enquiry conducted and the action taken by the Government based on the outcome of the said enquiry in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SMT. NIRMALA SITHARAMAN)

(a) to (f): The Ministry of Corporate Affairs administers the Companies Act, 2013, under which Corporate Social Responsibility (CSR) for specified classes of companies has been mandated only from 01.04.2014. Accordingly, this is the first year of implementing CSR policy under the Act. Details like expenditure on CSR incurred by the companies including Government companies will be available only after the current financial year is over and the companies file the requisite statutory returns.